

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

I/6

Original APPLICATION NO. 17 OF 2003

Applicant(s)

Radha Kishan

Respondent(s)

DOI for.

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

26/5/2003

Mr. B. Kham, Counsel for Applicant.
Mr. Salil Privedi, Counsel for Respondent no. 1 & 2.
None present for respondent no. 3.

The learned Counsel for the applicant has submitted that he has been instructed by the applicant to withdraw the Original Application, since, he is likely to get the relief from the respondents.

On the other hand, the learned Counsel for the respondents submits that he does not have any such knowledge, in this matter and he has, however, no objection, in case, withdrawal of the case is permitted simpliciter.

In that view ~~view~~ of the matter, the applicant is permitted to withdraw this original Application and the same stands dismissed as withdrawn. Stay stand vacated. No costs.

J. K. Kaushik
J. K. KAUSHIK

Judl. Member

Part II and III destroyed
in my presence on 1.3.8-08
under the supervision of
section officer (1) as per
order dated 31.12.8

NGN
Section officer (Record)

R/copy
26/5
27/5

R/copy
27/5